

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

I/6

ORDER SHEET

ORIGINAL

APPLICATION NO 98 OF 2004

Applicant (s)

Respondent (s)

Advocate for  
Applicant (s)

Advocate for  
Respondents (s)

Notes of the Registry	Orders of the Tribunal
	<p><u>10.05.2004</u></p> <p>Mr. J.K. Mishra, counsel for the applicant. Mr. K.K. Shah, counsel for the respondents.</p> <p>The learned counsel for the respondents has invited our attention to an order dated 06.05.2004 by which the impugned order dated 02.04.2004 has been cancelled and there is yet another order dated 06.05.2004 which has been passed by the disciplinary authority. Both these orders are taken on record. The learned counsel for the respondents has submitted that the relief claimed in the O.A. has already granted and the O.A. has become infructuous.</p> <p>On the other hand while accepting the subsequent development, the learned counsel for the applicant has emphasised that there are allegation of malafide against the respondent No. 3.</p> <p>We find that the impugned order was issued by higher authority i.e. Assistant Commissioner to that of 3rd respondent and since the very impugned order has been cancelled, we are not inclined to do the academic exercise at this stage. Therefore, in the facts and circumstances of this case, the O.A. is rendered infructuous and the same stands dismissed as such. No order as to costs.</p> <p><i>(G.R. Patwardhan) Administrative Member</i></p> <p><i>(J.K. Kaushik) Judl. Member</i></p> <p>... 10/5/04</p>

SEN II and III done  
in my presence on 24/10/13  
and the experience  
of a police officer

18/10/13

SIR. SIR  
RECORDED 24-10-2013